

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

**ITEM NO.17
C.P. No.14/GB/2019**

Coram:

**Hon'ble Shri Deep Chandra Joshi, Member (J): Hearing through
Hon'ble Shri Prasanta Kumar Mohanty, Member (T): Video Conference**

**ATTENDANCE-CUM-ORDER SHEET OF HEARING OF THE NATIONAL
COMPANY LAW TRIBUNAL, GUWAHATI BENCH ON 19.01.2023**

In the matter of: Shiuli Roy and others
V/s
Hotel Indira Pvt. Ltd. and others

Section: Under Section 241 & 242 of the Companies Act, 2013

<u>S. NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NONE	-	Petitioners	Present in Video
2.	MR. R. DUBEY	Advocate	R-1 to 3	Conference

ORDER

Date of Order: 19.01.2023

The matter is taken up for hearing through Video Conferencing. When the matter is called on, the learned Counsel appearing on behalf of the R1 submits that the arguing Counsel of the Petitioner is not available today and the settlement proceeding in the matter is still going. Hence, the matter may be adjourned today. His request is accepted and further three weeks' time is given for amicable settlement, if any, of the matter. The learned Counsel for the R1 to 3 is directed to intimate the next date of hearing to the Petitioner by enclosing a copy of today's order. If settlement is not arrived before the next date of hearing, no more adjournment shall be given; matter will be heard and disposed on merit.

2. **List the matter on 02.03.2023.**

Sd/-

**(Prasanta Kumar Mohanty)
Member (Technical)**

/D-19.01.2023/

Sd/-

**(Deep Chandra Joshi)
Member (Judicial)**